

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/1255/2020**

This the 02nd day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Rashid Manhas

.....Applicant

(Advocate:- Mr. Koshal Parihar-Not Present)

**Versus**

1. U.T. of J&K and ors

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

This T.A. (TA No. 61/1255/2020) is referable to SWP No. 1060 of 2018 wherein compensation in lieu of land has been sought. The Tribunal does not have jurisdiction in such matters. The Registry is directed to return the SWP to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Arun*